

Central Administrative Tribunal  
Principal Bench

O.A. No. 67 of 1999

New Delhi, dated this the 17th January, 2000

(9)

Hon'ble Mr. S.R. Adige, Vice Chairman (A)  
Hon'ble Mr. Kuldip Singh, Member (J)

Shri V.P. Sharma,  
S/o Shri O.P. Sharma,  
R/o E-150, New Vijay Nagar,  
Ghaziabad (U.P.) .. Applicant

(By Advocate: Shri S.K. Gupta)

Versus

1. Govt. of NCT of Delhi  
through Chief Secretary,  
5, Sham Nath Marg, Delhi.
2. Chief fire Officer,  
Delhi Fire Service,  
Connaught Circus,  
New Delhi-110001. .... Respondents

(None appeared)

ORDER (Oral)

By Hon'ble Mr. S.R. Adige, Vice Chairman (A)

Applicant seeks a direction to convert his post of Telephone Operator to the post of Radio Telephone Operator from the date applicant cleared the assessment, and for payment of difference in the pay allowances of two posts along with interest @ 18% p.a.

2. This O.A. was filed on 6.1.99 and came up for hearing on 8.1.99. On that date Respondents were directed to file their reply within four weeks, Despite the passage of over one year no reply has been filed as yet.

3. Meanwhile Shri Ajesh Luthra, proxy counsel for Ms. Jyotsna Kaushik had appeared <sup>for respondents</sup> on

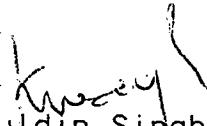
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✓ a previous date. Today he informs us that as the panel for counsel of respondents has changed, a further time of four weeks be granted to Respondents to file their reply and also to engage fresh counsel.

4. It is very unfortunate that despite the passage of over one year, respondents have failed to file their reply and no steps have been taken to engage fresh counsel in the event the earlier panel of counsel for respondents has changed.

5. In this connection applicant's counsel Shri Gupta informs us that applicant had completed the necessary training from 12.6.85 to 18.8.85.

6. This O.A. is disposed of with a direction to Respondents to consider the claims of applicants, in the light of Respondents' letter dated 29.8.83 (Annexure A-1) <sup>and</sup> in accordance with rules and instructions on the subject and pass <sup>a</sup> detailed, speaking and reasoned order thereon within two months from the date of receipt of a copy of this order. <sup>also</sup> Respondents should <sup>also</sup> consider applicant's claim for interest in view of the delay in the matter. No costs.

  
(Kuldip Singh)  
Member (J)

  
(S.R. Adige)  
Vice Chairman (A)

/GK/